

**PROCEEDINGS OF THE HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH**

SUB: ANDHRA PRADESH STATE LEGAL SERVICES AUTHORITY, HYDERABAD – Nomination of I Addl. District and Sessions Judge, Ananthapuram/Special Judge dealing with the cases under POCSO Act and all the Judicial First Class Magistrates of Ananthapuram District who are conducting and trying the cases under Prevention of Immoral Trafficking Act, to participate in the programme on implementation of NALSA (Victims of Trafficking and Commercial Sexual Exploitation) Scheme, 2015, scheduled to be held on 25.06.2016 at Ananthapuram – **ORDERS – ISSUED.**

REF: Letter ROC.No.3051/APSLSA/2016, dated 20.06.2016 from the Member, Secretary (FAC), Andhra Pradesh State Legal Services Authority, Hyderabad.

ORDER ROC.NO.3831/2016-B.SPL., DATED: 22-06-2016

The High Court is pleased to pass the following Orders:-

The I Addl. District and Sessions Judge, Ananthapuram/Special Judge dealing with the cases under POCSO Act and all the Judicial First Class Magistrates of Ananthapuram District who are conducting and trying the cases under Prevention of Immoral Trafficking Act, are hereby nominated to participate in the programme on implementation of NALSA (Victims of Trafficking and Commercial Sexual Exploitation) Scheme 2015, scheduled to be held on 25.06.2016 at Ananthapuram. The details of the said programme will be communicated to the participants by the District Legal Services Authority, Ananthapuram.

The Pri. District and Sessions Judge, Ananthapuram, is directed to make necessary relief arrangements in respect of the above said nominated officers to the said programme on 25.06.2016 at Ananthapuram, under intimation to the High Court.


REGISTRAR (VIGILANCE)

To

1. The Member Secretary, Andhra Pradesh State Legal Services Authority, Hyderabad.
2. The Central Project Coordinator, High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh (with a request to direct the concerned to upload the proceedings in the High Court's website).
3. The Pri. District and Sessions Judge, Ananthapuram (with a request to communicate this order to the nominated officers)

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